NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

17.C.P. (IB)/897(MB)2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.03.2022**

NAME OF THE PARTIES: Prakash Exports
V/s
Agrimoney Foods Private Limited

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Sunil Khatik, Ld. Counsel for the Operational Creditor present. None for the Corporate Debtor.

2. Counsel for the Operational Creditor submits that the Section 9 application filed on 13.07.2021 and the amount in claim is Rs.65 lakh. As per the order of Hon'ble NCLAT in this regard, the petition is not maintainable. Petition is **dismissed as not maintainable.**

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)

SVR